COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 52 OF 2016

Dated: 27th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

EID Parry (India) Ltd. ... Appellant(s)

Vs.

Hubli Electricity Supply Co. Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anantha Narayana M.G.

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj

Ms. Ragima R. for R-1

<u>ORDER</u>

The learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant submitted that they do not wish to file rejoinder to the reply filed by the Respondents in this matter and the matter may kindly be posted for hearing.

Submission made by the learned counsel appearing for Appellant, as stated above, is placed on record.

As learned counsel appearing for the Appellant do not wish to file any rejoinder to the reply filed by the Respondents in this matter, therefore, the pleadings in this matter are completed.

List the matter for hearing on $\underline{10.07.2018}$ as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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